

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 50781 OF 2018

[Arising out of Order-in-Appeal No. 13/(NG) ST/JPR/2018 dated 11.01.2018
passed by the Commissioner (Appeals) Central Excise & CGST, Jaipur]

NEXUS SECURITY SERVICES PVT LTD

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE
AND CUSTOMS, CENTRAL GOODS AND
SERVICE TAX, JAIPUR I.**

Respondent

Appearance:

Present for the Appellant : Ms Kainaat, Advocate

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **28/04/2023**

Date of Decision : **28/04/2023**

FINAL ORDER No. 50602 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**